

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 247/TL/2025

Subject : Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking Transmission License for Bijapur REZ Transmission Limited.

Petitioner : Bijapur REZ Transmission Ltd. (BRTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 248/AT/2025

Subject : Petition under Section 63 read with Section 79, including Section 79(1)(c) and (d) of Electricity Act, 2003 seeking adoption of Transmission Charges payable by Central Transmission Utility of India Ltd./ Respondent No. 1 for implementation of the Transmission Scheme for integration of Bijapur REZ in Karnataka by the Petitioner.

Petitioner : Bijapur REZ Transmission Ltd. (BRTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **11.3.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vivek Pratap Singh, BRTL
Shri Vijay Kumar Trivedi, BRTL
Shri Dharmender, Advocate, PFCCCL
Shri Ranjeet S Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed for the adoption of transmission charges in respect of the "Transmission

Scheme for integration of Bijapur REZ in Karnataka” (the Project) as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for establishing the Project.

2. Considering the submissions made by the representative of the Petitioner, the Commission ordered as under:

- (a) The Petitioner to implead POWERGRID (for Raichur New S/s) as a party to the Petition and file a revised memo of parties within two days.
- (b) Admit and issue notice to the Respondents, including the impleaded Respondent as above, subject to just exceptions;
- (c) The Respondents are to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s) within two weeks thereafter.
- (d) CTUIL is directed to file on an affidavit within two weeks furnishing the following details in the below tabulated formats:

(i) Details of the Inter-Connecting Upstream and Downstream Transmission System:

| S.No | Particulars | Details of Transmission system | STU /ISTS | Implementing Agency | Implementation mode (RTM/TBCB) | Commissioning Schedule/ Status |
|------|--------------------------------|--------------------------------|-----------|---------------------|--------------------------------|--------------------------------|
| 1. | Upstream Transmission system | | | | | |
| 2. | Downstream Transmission system | | | | | |

(ii) Details of connectivity/ GNA granted and/ or applications received at Bijapur PS along with relevant documents:

| S.No. | Applicant name | Type of applicant (generator/ bulk consumer/ distribution licensee, etc.) | Quantum of connectivity/ GNA granted/ applied for (in MW) | Start date of connectivity / GNA | Conn. BGs furnished |
|-------|----------------|---|---|----------------------------------|---------------------|
| 1. | | | | | |

3. The matters will be listed for hearing on **15.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)